

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 25**

**C.P. (IB)/176(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:      **SMALL INDUSTRIES DEVELOPMENT**  
**BANK OF INDIA THROUGH RISHABH**  
**CHAND LODHA V/s SMT. KAUSHALIYA**  
**OMPRAKASH AGARW**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Adv. Vivek Singh Panwar for Respondent.
2. Proxy Counsel for the Petitioner seeks adjournment on the ground of personal emergency in the family of the Advocate on record.
3. List this matter on **29.04.2024** for hearing

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna